

schools have been sanctioned the provision of essential facilities under the Scheme of Operation Blackboard

(b) Sanction to proposals for coverage of schools under Operation Blackboard is dependent upon the pace of implementation in the blocks already covered.

(c) Sanction for a 2nd teacher has been given so far to 302 primary schools.

(d) A sum of Rs. 228.72 lakhs has been released to the State Government of Haryana from 1988-89 to 1990-91 as per following break-up:-

1988-89 : Rs. 117.33 lakhs

1989-90 : Rs. 111.39 lakhs

1990-91 : - Nil -

[*Translation*]

Navodaya Vidyalaya in Trans-Yamuna Area

6211. SHRIB. L. SHARMA PREM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Navodaya Vidyalaya has not been opened in trans yamuna area;

(b) if so, the reasons therefor; and

(c) whether Government propose to open a Navodaya Vidyalaya in the said area and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE & COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) (a) No, Sir.

(b) and (c). The Scheme of Navodaya Vidyalayas envisages establishment of one Navodaya in each district. For this purpose, Delhi is being treated as 3 districts on the basis of blocks. Navodaya Vidyalayas have been opened in 2 districts/blocks i.e. Kanjhawala and Najafgarh. Opening of Navodaya Vidyalayas depends of the proposal of the State/ UT Government concerned which have to provide 30 acres of suitable land, free of cost, sufficient building and other infrastructure for running the Vidyalayas initially for 2-3 years, besides over all availability of resources and administrative consideration.

[*English*]

Employees Eligible for Risk Allowance

6212. SHRI NANI BHATTACHARYA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state;

(a) whether the Government have drawn the list of various categories of employees eligible for risk allowance; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARADEVI SIDDHARTHA): (a) No, Sir.

(b) Does not arise.

[*Translation*]

Sub-Health Centres in Madhya Pradesh

6213. SHRI VISHWESHWAR BHAGAT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state the number of sub-health centres opened in Madhya Pradesh during the years 1989-90 and 1990-91?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARADEVI SIDDHARTHA): According to available information 1995 Sub-centres were established in the State of Madhya Pradesh during the year 1989-90. No sanction was issued for establishing new sub-centres during 1990-91 owing to financial constraints.

[English]

**Unauthorised Construction in LIG Flats
In Prasad Nagar**

6214. SHRI GOVINDA CHANDRA MUNDA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that unauthorised construction has been made by the allottees of D. D. A., L.I.G., Flats, Prasad Nagar, New Delhi prior to January 1, 1986 and thereafter also;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE FOR URBAN DEVELOPMENT (SHRI M. ARUN-ACHALAM): (a) Yes, Sir.

(b) As reported by the DDA, unauthorised additions/alteration has been made in the case of DDA LIG flats, Prasad Nagar New Delhi prior to January, 1, 1986 and thereafter.

(c) The information is being collected and will be laid on the Table of the house.

**Appointment of Teachers/Professors
in Central Universities**

6215. SHRI N.K. BALIYAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the criteria laid down for appointment of Teachers/professors in Central Universities especially in Delhi University;

(b) whether these guidelines are being followed by the colleges affiliated to Delhi University;

(c) if not, the action taken by the Government in such cases;

(d) whether the Government propose to entrust the work of recruitment of Professors/Teachers in Central Universities to Union Public Service Commission; and

(e) if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) The criteria for appointment of teachers in the Central Universities, including Delhi University, is provided for in the Acts, Statutes and ordinances of the respective Universities. Regular vacancies of teachers are required to be advertised and appointments made by the Executive Council of the concerned University on the basis of recommendations made by duly constituted Selection Committees.

(b) According to information furnished by the University of Delhi, Colleges affiliated to the University are following the provisions contained in the relevant Ordinance relating to appointment of college teachers.

(c) Does not arise.

(d) and (e). No, Sir. The need for entrusting the work of recruitment of teachers in Central Universities to the Union Public Service Commission has not arisen.